

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (CAA) No.14/Chd/Pb/2017

In the matter of:

Malwa (Ludhiana) Motor Finance Limited.

....Petitioner-Transferor Company.

And

Amrit Hire Purchase Limited.

....Petitioner-Transferee Company.

Present: Mr.Rajeev K. Goel, Advocate for petitioner-companies.
Ms.Amarpreet Kaur, STA for Official Liquidator,
Chandigarh and Regional Director, Northern Region,
Ministry of Corporate Affairs, New Delhi.

It is contended by Ms.Amarpreet Kaur, STA on behalf of the Official Liquidator that certain observations have been made by the official liquidator in respect of the audit reports as contained in para 13 (c), (d), (e), (k), (m) and (n) of the report, for which the petitioner-companies are required to file affidavit to furnish the necessary response/clarifications.

List the matter on 19.03.2018 and the petitioners would file necessary affidavit with regard to the aforesaid contentions at least three days before the date fixed with copy advance to the Official Liquidator.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 26, 2018.
Ashwani